IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 560/94.

Dt. of Order:5-5-94.

P.Sundara Rajulu

....Applicant

Vs.

- 1. The Government of India, represented by its Secretary, Ministry of Human Resources Development, Dept. of Women & Child Development, Shastri Bhavan, New Delhi.
- Dy.Technical Adviser, Govt. of India, Office of Food & Nutrition Board, Southern Region, Madras.
- 3. Sri N.S.Shankaran

....Respondents

Counsel for the Applicant : Shri G.Bhikshapathi

Counsel for the Respondents: Shri N. V.Ramana, Addl.CGSC

CORAM:

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (3)

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

July a comment

(As oer Mar. Mr. 2, Chandrasekhara deddy, Nember (7)

learned counsel for the applicant and Dri N.V. Jamese. Me have heard at admission stage Mr. G. Bikchapathi. ludhiana and for other relief as indicated above. 2: 4-1994 transfer the amplicant from Visakhapatram to questioning the transfer of the amplicant side uples dated in the State of Punjab. So the present OA is file? the applicant he transferred from Visakhapatham to Luthiara Camous, Visakhapatnam. By the impugned order dated 21-4-94 Officer, Good and Nutrition Extension Unit, Anthra Dalve attw The applicant at present is working as Demonstration Anothra Praison or Tamilnadu in the interest of juntice. VisaWahratman or alternatively transfer tim to any blawe in Food and Mutrition Extension Unit, Food and Mutrition Poard, I am? 2 to mortinue the Petitioner as Demonstration Officer, Administrative Aribumals Act, 1985, to direct the recognity This is an appliantion filed under Section 19 of the

- As During the course of hearing it was howeht to me in ide the knowledge of local language is espential for dischars at the dutien of Demonstration Officer at the applicant is conversant only with "amil applicant's languages and that we will not be able to lischarge the dutien at Ludhiana in the State of Punjah as Demonstration Officer.
- 5. It is also further brought to our notice by the leader counsel for the abulicant that the anolicant in a beard patient and that his son is having kidney problem, as if

Pool and Mutrition Extension Unit, .

learned compaet for the respondents.

0/94

Judgement

per Hon. Mr. T. Chandrasekhara Reddy, Member(J))

This is an application filed under Section 19 of the Administrative Tribunals Act, 1985, to direct the respondent 1 and 2 to continue the Petitioner as Demonstration Officer, Food and Nutrition Extension Unit, Food and Nutrition Board, Visakhapatnam or alternatively transfer him to any place in Andhra Pradesh or Tamilnadu in the interest of justice.

- 2. The applicant at present is working as Demonstration Officer, Food and Nutrition Extension Unit, Andhra University Campus, Visakhapatnam. By the impugned order dated 21-4-94 the applicant is transferred from Visakhapatnam to Luchiana in the State of Punjah. So the present OA is filed questioning the transfer of the applicant wide order dated 21-4-1994 transfer the applicant from Visakhapatnam to Luchiana and for other reliefs as indicated above.
- 3. We have heard at admission stage Mr. G. Bikshapathi, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.
- notice that knowledge of local language is essential for discharging the duties of Demonstration Officer and the applicant is conversant only with Tamil and English languages and that he will not be able to discharge the duties at Ludhiana in the State of Punjab as Demonstration Officer.

 Food and Nutrition Extension Unit, In Your White Languages is essential for the applicant that the applicant is a heart patient and that his son is having kidney problem, and if

I com

1. The Secretary, Ministry of Human Resources
Development, Dept., of Women & Child, development,
Shastri Bhuvan, New Delhi (Govt. of India)

of Food & Nutrition Board, Southern Region, Madras.

3. One copy to Mr.G. Bikshapathi, Advocate, 16-9-749/2 41,

Race Course Road, Old Malakpet, Hyderabad.

4. One copy to Mr.NV.Ramana, Addl.CGSC.

Govt. of India, Food & Nutrition Board, Ludiana, Punjab State.
7. One spare copy.

sheller the ar itrant of with be ellowed to the inum mitter at V4 . We wouth a Pradeshable rla mite article.

redet to the Ismailnain.

The content of the chove maid factor and inchmoson of the content of the chord and followers of this short of the content of the annuncriate to discuss each this short of the short of the short of the analysis of the chall nest an to asterown to the mean enertainor dated shell-lost and the content of the analysis of

in the center of the transfer of the same of the first the same of the content of

n. to its comment with a comment of the son of the terminal termin

(C. Thar Trace) With the Check Cool.

water : way 5, 1994 -ichated oran Court

N. J. Dan Barnispy

the transfer order comes into effect that he and his family will be put to undue misery.

The applicant herein had put in a representation

- dated 30-4-1994 to the Competent authority as against the transfer order dated 21-4-1994. The Competent authority It is open to the Competent authority to the applicant. take into consideration all the aspects and consider whether the applicant should be allowed to continue either at Visakhapatnam or at any other suitable place in Andhra
- So in view of the above said facts and circumstances, it would be appropriate to dispose of this OA at admission stage by giving appropriate direction so as to protect the interests of the applicant and to sub-serve the ends of justice. The Competent authority shall pass appropriate orders on the representation dated 30-4-1994 as early as possible. If the applicant continues to be aggrieved by the orders passed by the Competent authority on the representation of the applicant, the applicant would be at liberty to approach this Tribunal afresh in accordance with law.
- In view of the facts and circumstances, we direct the respondents not to effect the transfer order dated 21-4-94 4 2 until the representation of the applicant dated 30-4-94 is decided.
 - OA is disposed of accordingly. No order as to costs.

(R. Rangarajan) Member (Admn.)

Pradesh or in Tamilnadu.

(T. Chandrasekhara Re**d**dy) Member (Judl.)

Dictated in Open Court

Dated : May 5, 1994

sk

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'ELE MR. JUSTICE V. NEELADRI RAO VICE CHAIRMAN

AND

THE HON BLE MR.A.B.GORTHI . MEMBER (AD) AND"

THE HON'BLE MR.TCCHANDRASEKHAR REDDY MEHBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 5 - 5 -1994

QRDER/JUDGMENT

M.A/R.A./C.A/No.

T.A.No.

Admitted and Interim Directions Issued.

Allowed

Disposed of with directions wa

Dismissed.

Dismissed as withdrawn.

Dismissed for Default. Desait TCH

Rejected/Ordered.

No order as to costs